**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 11**

**C.P. (IB)/229(MB)2024**

CORAM:

**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.06.2024**

NAME OF THE PARTIES: **Q WEST INFRASTRUCTURE PRIVATE LIMITED V/s STARWORT ENGINEERS PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Akshay for the Financial Creditor is present and Mr. Dhruv Gandhi for the Corporate Debtor is also present.
2. On perusal of records, this Bench noticed that the Applicant/Financial Creditor has not served the copy of Application upon Insolvency and Bankruptcy Board of India (IBBI) as contemplated under Rule 4 of IBBI (Application to the Adjudicating Authority) Rules, 2016.
3. The Applicant is directed to comply the Rule 4 within two weeks and file affidavit of compliance with this Tribunal.
4. List this matter on **02.07.2024.**

**Sd/-** **Sd/-**
**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**

Neeraj